

SLP(C)No. 14556 OF 2000

ITEM No.30

Court No. 9

SECTION XV
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.14556/2000

(From the judgement and order dated 13/07/2000 in LPA 536/99
of The HIGH COURT OF PATNA AT RANCHI)

EMPLOYERS, MGMT. OF CENTRAL P. & D. INST. LTD

Petitioner (s)

VERSUS

UNION OF INDIA & ANR.

Respondent (s)

(With prayer for interim relief)
(Office Report)

Date : 14/01/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s)

Mr. Ajit Kumar Sinha, Adv.

For Respondent (s)

Mr. T.V. Ratnam, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

On the prayer made by the learned counsel, the case
is adjourned for four weeks. In the meantime, the Counter
affidavit may be filed by the respondents.

.SP1

Madhu

(S.Malkani)
Court Master